

FIR No. 593/13
Case No. 66431/16
PS RG

Hearing through VC

20.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 18.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
20.08.2020

FIR No. 527/14
Case No. 3617/18
PS RG

Hearing through VC

20.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 19.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
20.08.2020

FIR No. 545/17
Case No. 3418/19
PS RG

Hearing through VC

20.08.2020

Present : Ld. APP for the state.

Sh. Sanjay Kumar Jha, counsel for accused.

Matter is at the stage of arguments on the point of notice. However, counsel for accused seeks adjournment on the ground that accused is not available and he also needs some time to go through the case file.

Heard. In view of the submissions and considering the interest of justice, one more opportunity is given to accused for next date.

Be put up for appearance of accused/ purpose fixed on 28.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
20.08.2020

CC No. 6118/19
PS RG

Hearing through VC

20.08.2020

Present : None for the complainant.

Matter is at the stage of consideration on the point of maintainability of the present complaint case.

It is informed by Reader that despite efforts, complainant could not be contacted on his given number. It is further informed by Reader that counsel for complainant failed to join the proceedings despite due intimation.

In view of the above submissions and considering the interest of justice, no adverse order is passed. Matter stands adjourned for today.

Be put up for appearance of complainant/ purpose fixed on 17.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
20.08.2020

FIR No. 107/19
Case No. 8322/19
PS RG

Hearing through VC

20.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 24.03.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
20.08.2020.

